

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3582
ANSWERED ON:19.03.2013
EXTRACTION OF COAL BY CIL
Patel Shri Bal Kumar

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) is extracting coal more than the permissible limit in some of its coal blocks;
- (b) if so, the details thereof, coal block-wise;
- (c) whether the CIL has been asking for allotment of more/new coal blocks for extraction of coal despite misusing the extracting limits; and
- (d) if so, the details thereof and the response of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Coal projects in Coal India Limited (CIL) are generally being operated with the approval of environmental clearance (EC). The need for environmental clearance came into existence after Environmental Impact Assessment (EIA) Notification 1994. CIL had inherited a number of mines at the time of nationalization for which no project report (PR) or environmental management plan (EMP) was available. CIL has processed all such cases for obtaining environmental clearance. However, there are a few cases in which production has exceeded the approved environmental capacity in the past for which corrective actions have been taken for regularization. The current total effective environmental clearance available with CIL is 458 million tonnes per annum against which CIL has produced 435.83 million tonnes in 2011-12.

(c) & (d): Keeping in view the responsibility to meet the projected demand and to sustain the current level of production, CIL has been assigned 119 additional coal blocks.